

Annexure-A

Form – 13A
[See Regulation 9 (3b)]

Declaration regarding issue of provisional no objection certificate for imported
pre-packaged retail food consignment

(To be printed on the Letterhead of the FBO/Importer/Company)

To

The Authorized Officer, FSSAI
<Port of Import>

Dear Sir,

I/We, resident of [as Proprietor / Partner
/ Managing Director / Director / Authorized Signatory] of M/s Are
importer of<Name of Food Items> ... in the consignment imported vide
....<Bill of Entry>.... dated..... at<Port location>...., request you to issue
provisional NOC for the same.

I/We hereby undertake to comply with the following terms and conditions
on behalf of the importing firm/company as under: -

- (i) The entire consignment under above mentioned Bill of Entry will be retained in a storage facility at<address of warehouse>and no part of the consignment shall be released into the market prior to issuance of no objection certificate;
- (ii) Both Customs and Food Safety and Standards Authority of India have the right to inspect the said storage facility at any time to ensure that the consignment is held securely till the no objection certificate is provided by Food Safety and Standards Authority of India;
- (iii) In the event of non-compliance of any rules, regulations made under FSS Act, I/We shall be fully responsible to move the cargo back to Customs jurisdiction and comply with all the norms for destruction/ re-export as may be decided by the competent Authority;
- (iv) In case of non-compliance of any of the above norms, I/We will not be eligible to avail of the above-mentioned facility in future. Besides, I/We will be liable for contravention of the Food Safety and Standards Act, 2006 and rules & regulations made there under.

Signatures of the Importer with Stamp/
Seal

Name:

Place:

Address:

Date:

Contact Nos: